

C O N T E N T S

**Fifteenth Series, Vol. XXXV, Fourteenth Session, 2013/1935 (Saka)
No. 11, Friday, August 23, 2013/Bhadrapada 1, 1935 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
OBITUARY REFERENCE	2
ORAL ANSWER TO QUESTION	
*Starred Question No.201	3-7
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.202 to 220	8-72
Unstarred Question Nos.2301 to 2530	73-524

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 525-561

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 52nd Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Department of Revenue, Ministry of Finance
Shri P. Chidambaram 562

(ii) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2012-13), pertaining to the Ministry of Tribal Affairs
Shri V. Kishore Chandra Deo 563

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 1924 DATED 8.3.2013 REGARDING HUMAN DEVELOPMENT INDEX

Shri Abu Hasem Khan Chowdhury 564

MOTION RE: SUSPENSION OF MEMBERS FROM THE SERVICE OF LOK SABHA 565

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2013-14 565

MATTERS UNDER RULE 377 566-575

(i) Need to provide financial assistance to Kerala to repair dilapidated roads following heavy rains in the State

Shri N. Peethambara Kurup 566

(ii) Need to set up a Jawahar Navodaya Vidyalaya in Sultanpur Parliamentary Constituency, Uttar Pradesh

Dr. Sanjay Singh 567

- (iii) Need to shift the Capital of Maharashtra from Mumbai to Nagpur

Shri Vilas Muttemwar

567-568

- (iv) Need to introduce a train service with sufficient passenger bogies between Merta Road Junction and Merta City in Rajasthan

Shri Gopal Singh Shekhawat

569

- (v) Need to take necessary measures to protect people from attacks by wild elephants in Chickmagalur & Hassan districts of Karnataka and also ensure timely payment of compensation to victims' families

Shri K. Jayaprakash Hegde

570

- (vi) Need to allocate and release sufficient funds for construction of Proposed Bangalore-Kengeri-Kanakapura-Chamarajanagar railway line project in Karnataka

Shri R. Dhruvanarayana

571

- (vii) Need to probe into misappropriation of funds meant for Indira Awas Yojana in Odisha

Shri Hemanand Biswal

572

- (viii) Need to protect the interest and livelihood of people living in the surroundings of religious and historical sites while implementing conservation and preservation schemes meant for such sites

Shri Hari Manjhi

572

- (ix) Need to protect and preserve the megalithic site Hirebenakal in Karnataka

Shri Shivarama Gouda

573

(x)	Need to set up a Kendriya Vidyalaya in Chikkodi town in Belgaum district, Karnataka	
	Shri Ramesh Vishwanath Katti	574
(xi)	Need to set up an airport in Sagar, Madhya Pradesh	
	Shri Bhoopendra Singh	575
(xii)	Need to provide adequate compensation to farmers who suffered crop-damage due to drought as well as heavy rains in Vidarbha region of Maharashtra	
	Shri Prataprao Ganpatrao Jadhav	575
	SUSPENSION OF MEMBERS FROM THE SERVICE OF THE HOUSE UNDER RULE 374 A	577
	<u>ANNEXURE – I</u>	
	Member-wise Index to Starred Questions	578
	Member-wise Index to Unstarred Questions	579-583
	<u>ANNEXURE – II</u>	
	Ministry-wise Index to Starred Questions	584
	Ministry-wise Index to Unstarred Questions	585-586

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, August 23, 2013/Bhadrapada 1, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of Shri Dowarka Prasad Bairwa, who was a Member of Twelfth Lok Sabha representing the Tonk Parliamentary Constituency of Rajasthan.

Shri Bairwa was also a Member of Rajasthan Legislative Assembly from 1980 to 1985.

Shri Bairwa served as Member of Committees on Communications and Surface Transport and Consultative Committee in the Ministry of Surface Transport.

Shri Bairwa passed away on 23 July, 2013 at Jaipur at the age of 64.

We deeply mourn the loss of Shri Dowarka Prasad Bairwa and convey our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01hrs

The Members then stood in silence for a short while.

11.01hrs

MADAM SPEAKER: Now, Question Hour.

Q. No.201 – Shri Surendra Singh Nagar

(Q. 201)

11.02 hrs

At this stage, Shri K. Narayan Rao, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

श्री सुरेन्द्र सिंह नागर : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि वे जो वित्तीय सहायता राज्यों को उपलब्ध कराते हैं, उसका मानक क्या है? देश के बड़े राज्य उत्तर प्रदेश के इन्होंने जो आंकड़े दिए हैं, उसके मुताबिक हर वर्ष वित्तीय सहायता कम हो रही है, जब कि आबादी के हिसाब से यह देश का सबसे बड़ा राज्य है। मैं मंत्री जी से जानना चाहूंगा कि स्वास्थ्य सेवाओं और बीमारियों को देखते हुए उत्तर प्रदेश जैसे बड़े राज्य को वित्तीय सहायता बढ़ाने की क्या उनकी कोई योजना है?...(व्यवधान)

श्री गुलाम नबी आज़ाद : जहां तक उत्तर प्रदेश का संबंध है,...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.03 hrs

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

... (*Interruptions*)

12.0 ½ hrs

At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

12.01 hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the HLL Lifecare Limited and the Department of Health and Family Welfare, Ministry of Health and Family Welfare, for the year 2013-2014.

(Placed in Library, See No. LT 9428/15/13)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9429/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 9430/15/13)

(6) A copy of the Indian Medicine Central Council (Minimum Standards Requirements of Ayurveda Colleges and attached Hospitals Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. 28-15/2013-Ay(minimum standards). in Gazette of India dated 23th April, 2013 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 9431/15/13)

(8) A copy of the Dental Council of India Revised BDS Course (6th Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. DE-130-2013 in Gazette of India dated 24th June, 2013 under sub-section (4) of Section 20 of the Dentists Act, 1948.

(Placed in Library, See No. LT 9432/15/13)

... (*Interruptions*)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2013-2014.

(Placed in Library, See No. LT 9433/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Tenth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

TENTH LOK SABHA

1. Statement No. 35 Seventh Session, 1993
(Placed in Library, See No. LT 9434/15/13)

THIRTEENTH LOK SABHA

2. Statement No. 38 Ninth Session, 2002
(Placed in Library, See No. LT 9435/15/13)
3. Statement No. 34 Eleventh Session, 2002
(Placed in Library, See No. LT 9436/15/13)
4. Statement No. 31 Twelfth Session, 2003
(Placed in Library, See No. LT 9437/15/13)
5. Statement No. 26 Thirteenth Session, 2003
(Placed in Library, See No. LT 9438/15/13)
6. Statement No. 30 Fourteenth Session, 2003
(Placed in Library, See No. LT 9439/15/13)

FOURTEENTH LOK SABHA

7. Statement No. 28 Third Session, 2004
(Placed in Library, See No. LT 9440/15/13)
8. Statement No. 27 Sixth Session, 2005
(Placed in Library, See No. LT 9441/15/13)
9. Statement No. 28 Seventh Session, 2006
(Placed in Library, See No. LT 9442/15/13)
10. Statement No. 23 Eighth Session, 2006
(Placed in Library, See No. LT 9443/15/13)
11. Statement No. 23 Ninth Session, 2006
(Placed in Library, See No. LT 9444/15/13)
12. Statement No. 23 Tenth Session, 2007
(Placed in Library, See No. LT 9445/15/13)
13. Statement No. 20 Eleventh Session, 2007
(Placed in Library, See No. LT 9446/15/13)
14. Statement No. 20 Twelfth Session, 2007
(Placed in Library, See No. LT 9447/15/13)
15. Statement No. 20 Thirteenth Session, 2008
(Placed in Library, See No. LT 9448/15/13)
16. Statement No. 18 Fourteenth Session, 2008
(Placed in Library, See No. LT 9449/15/13)
17. Statement No. 15 Fifteenth Session, 2009
(Placed in Library, See No. LT 9450/15/13)

FIFTEENTH LOK SABHA

18. Statement No. 16 Second Session, 2009
(Placed in Library, See No. LT 9451/15/13)
19. Statement No. 14 Third Session, 2009
(Placed in Library, See No. LT 9452/15/13)
20. Statement No. 14 Fourth Session, 2010
(Placed in Library, See No. LT 9453/15/13)
21. Statement No. 11 Fifth Session, 2010
(Placed in Library, See No. LT 9454/15/13)
22. Statement No. 10 Sixth Session, 2010
(Placed in Library, See No. LT 9455/15/13)
23. Statement No. 8 Seventh Session, 2011
(Placed in Library, See No. LT 9456/15/13)
24. Statement No. 8 Eighth Session, 2011
(Placed in Library, See No. LT 9457/15/13)
25. Statement No. 7 Ninth Session, 2011
(Placed in Library, See No. LT 9458/15/13)
26. Statement No. 6 Tenth Session, 2012
(Placed in Library, See No. LT 9459/15/13)
27. Statement No. 4 Eleventh Session, 2012
(Placed in Library, See No. LT 9460/15/13)

28. Statement No. 3
Twelfth Session, 2012
(Placed in Library, See No. LT 9461/15/13)

29. Statement No. 2
Thirteenth Session, 2013
(Placed in Library, See No. LT 9462/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9463/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2013-2014.

(Placed in Library, See No. LT 9464/15/13)

- (2) Memorandum of Understanding between the Ranchi Ashok Bihar Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9465/15/13)

- (3) Memorandum of Understanding between the Assam Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9466/15/13)

- (4) Memorandum of Understanding between the Donyi Polo Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9467/15/13)

- (5) Memorandum of Understanding between the Madhya Pradesh Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9468/15/13)

- (6) Memorandum of Understanding between the Pondicherry Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9469/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the GAIL (India) Limited and GAIL Gas Limited for the year 2013-2014.

(Placed in Library, See No. LT 9470/15/13)

- (ii) Memorandum of Understanding between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 9471/15/13)

- (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 9472/15/13)

- (iv) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 9473/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2013 published in Notification No. F. No. Legal/50/2013 in Gazette of India dated 21st June, 2013.
- (ii) The Petroleum and Natural Gas Regulatory Board (Integrity Management System for City or Local Natural Gas Distribution

Networks) Regulations, 2013 published in Notification No. F. No. INFRA/IMP/CGD/1/2013 in Gazette of India dated 16th May, 2013.

- (iii) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2013 published in Notification No. F. No. PNGRB/CGD/ Regulations/ Review/ 2011/2012-III in Gazette of India dated 21st June, 2013.

(Placed in Library, See No. LT 9474/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JESUDASU SEELAM): On behalf of Shri Namo Narain Meena, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.248(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum giving effect on 18.04.2013, whereby an Export Promotion Capital Goods Scheme.
- (ii) G.S.R.249(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum providing usage of the Post Export EPCG Duty Scrips granted under paragraph 5.11 of the FTP.
- (iii) G.S.R.250(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
- (iv) G.S.R.203(E) published in Gazette of India dated 3rd April, 2013 together with an explanatory memorandum making

certain further amendments in the thirty-three notifications, mentioned therein.

(Placed in Library, See No. LT 9475/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) The Insurance Regulatory and Development Authority (Insurance Brokers)(Second Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/6/64/2013 in Gazette of India dated 13th February, 2013.
- (ii) The Insurance Regulatory and Development Authority (Scheme of Amalgamation and Transfer of Life Insurance Business) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/8/66/2013 in Gazette of India dated 18th February, 2013.
- (iii) The Insurance Regulatory and Development Authority (Places of Business) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/11/69/2013 in Gazette of India dated 18th February, 2013.
- (iv) The Insurance Regulatory and Development Authority (Non-Linked Insurance Products) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/13/71/2013 in Gazette of India dated 18th February, 2013.

(Placed in Library, See No. LT 9476/15/13)

- (v) The Insurance Regulatory and Development Authority (Life Insurance-Reinsurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/17/75/2013 in Gazette of India dated 18th February, 2013.

- (vi) The Insurance Regulatory and Development Authority (Third Party Administration-Health Services) (First Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/9/67/2013 in Gazette of India dated 18th February, 2013.
- (vii) The Insurance Regulatory and Development Authority (Standard Proposal Form for Life Insurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/10/68/2013 in Gazette of India dated 18th February, 2013.
- (viii) The Insurance Regulatory and Development Authority (Issuance of Capital by General Insurance Companies) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/12/70/2013 in Gazette of India dated 18th February, 2013.
- (ix) The Insurance Regulatory and Development Authority (Health Insurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/14/72/2013 in Gazette of India dated 18th February, 2013.
- (x) The Insurance Regulatory and Development Authority (Linked Insurance Products) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/15/73/2013 in Gazette of India dated 18th February, 2013.
- (xi) The Insurance Regulatory and Development Authority (Investment (Fifth Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/16/74/2013 in Gazette of India dated 18th February, 2013.

(Placed in Library, See No. LT 9477/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) S.O. 251(E) published in Gazette of India dated 18th April, 2013, together with an explanatory memorandum providing for usage of

Post EPCG Duty Credit Scripts granted under paragraph 5.11 of the FTP 2009-2014, as amended on 18.04.2013.

- (ii) S.O. 252(E) published in Gazette of India dated 18th April, 2013, together with an explanatory memorandum making certain amendments in three notifications, mentioned therein.

(Placed in Library, See No. LT 9478/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 38(E) in Gazette of India dated 22nd January, 2013.
- (ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 125(E) in Gazette of India dated 26th February, 2013.

(Placed in Library, See No. LT 9479/15/13)

- (5) A copy of the Statement (Hindi and English versions) of the Medium-term Expenditure Framework, August, 2013, under Section 3(1)(1B) of Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No. LT 9480/15/13)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicines Pharmaceutical Corporation Limited and the Department of Ayush, Ministry of Health and Family Welfare, for the year 2013-2014.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2011-2012.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9481/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970:-

(i) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine)(Amendment) Regulations, 2012 published in Notification No. 28-14/2011-Ay(UG Regu). in Gazette of India dated 26th April, 2012.

(ii) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2013 published in Notification No. 11-76/2011-UG Regl. in Gazette of India dated 24th May, 2013.

- (iii) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) (Amendment) Regulations, 2013 published in Notification No. 28-14/2012-Ay (UG Regu.) in Gazette of India dated 22nd May, 2013.
- (iv) The Indian Medicine Central Council (Post-graduate Diploma Course) (Amendment) Regulations, 2013 published in Notification No. 28-22/2012-Ay (PGD) in Gazette of India dated 22nd May, 2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.

... (*Interruptions*)

(Placed in Library, See No. LT 9482/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JESUDASU SEELAM): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year 2012-2013, alongwith Audited Accounts.

(Placed in Library, See No. LT 9483/15/13)

- (2) A copy of the 20th Progress Report (Hindi and English versions) on the Action Taken Pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto, May, 2013.

(Placed in Library, See No. LT 9484/15/13)

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2013-2014.

(Placed in Library, See No. LT 9485/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 9486/15/13)

(5) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of Mysore, State Bank of Travancore and State Bank of Bikaner & Jaipur, for the year 2012-2013, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India (Subsidiary Banks) Act, 1955 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(Placed in Library, See No. LT 9487/15/13)

(6) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9488/15/13)

- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9489/15/13)

- (iii) Report on the working and activities of the Central Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9490/15/13)

- (iv) Report on the working and activities of the Dena Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9491/15/13)

- (v) Report on the working and activities of the Indian Overseas Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9492/15/13)

- (vi) Report on the working and activities of the Punjab and Sind Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9493/15/13)

- (vii) Report on the working and activities of the Punjab National Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9494/15/13)

- (viii) Report on the working and activities of the Union Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9495/15/13)

- (ix) Report on the working and activities of the UCO Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9496/15/13)

- (x) Report on the working and activities of the Bank of Baroda for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9497/15/13)

- (xi) Report on the working and activities of the Canara Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9498/15/13)

- (xii) Report on the working and activities of the Corporation Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9499/15/13)

- (xiii) Report on the working and activities of the Indian Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9500/15/13)

- (xiv) Report on the working and activities of the Oriental Bank of Commerce for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 9501/15/13)
- (xv) Report on the working and activities of the Syndicate Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 9502/15/13)
- (xvi) Report on the working and activities of the United Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 9503/15/13)
- (xvii) Report on the working and activities of the Vijaya Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 9504/15/13)
- (7) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2013 together with Auditor's Report thereon:-
- (i) Surguja Kshetriya Gramin Bank, Surguja
(Placed in Library, See No. LT 9505/15/13)
- (ii) Purvanchal Gramin Bank, Gorakhpur
(Placed in Library, See No. LT 9506/15/13)
- (iii) Vidharbha Konkan Gramin Bank, Nagpur
(Placed in Library, See No. LT 9507/15/13)

- (iv) Prathama Bank, Moradabad
(Placed in Library, See No. LT 9508/15/13)

- (v) Punjab Gramin Bank
(Placed in Library, See No. LT 9509/15/13)

- (vi) Sarva UP Gramin Bank, Meerut
(Placed in Library, See No. LT 9510/15/13)

- (vii) Vananchal Gramin Bank, Dumka
(Placed in Library, See No. LT 9511/15/13)

- (viii) Uttar Bihar Gramin Bank, Muzaffarpur
(Placed in Library, See No. LT 9512/15/13)

- (ix) Saurashtra Gramin Bank, Rajkot
(Placed in Library, See No. LT 9513/15/13)

- (x) Madhyanchal Gramin Bank, Sagar
(Placed in Library, See No. LT 9514/15/13)

- (xi) Allahabad UP Gramin Bank, Banda
(Placed in Library, See No. LT 9515/15/13)

- (xii) Nagaland Rural Bank, Kohima
(Placed in Library, See No. LT 9516/15/13)

- (xiii) Maharashtra Gramin Bank, Nanded
(Placed in Library, See No. LT 9517/15/13)
- (xiv) Pragathi Gramin Bank, Bellary
(Placed in Library, See No. LT 9518/15/13)
- (xv) Durg Rajnandgaon Gramin Bank, Rajnandgaon
(Placed in Library, See No. LT 9519/15/13)
- (xvi) Jharkhand Gramin Bank, Ranchi
(Placed in Library, See No. LT 9520/15/13)
- (xvii) Karnataka Vikas Grameena Bank, Dharwad
(Placed in Library, See No. LT 9521/15/13)
- (xviii) Assam Gramin Vikash Bank, Guwahati
(Placed in Library, See No. LT 9522/15/13)
- (xix) Langpi Dehangi Rural Bank, Diphu
(Placed in Library, See No. LT 9523/15/13)
- (xx) Pallavan Grama Bank, Salem
(Placed in Library, See No. LT 9524/15/13)
- (xxi) Central Madhya Pradesh Gramin Bank, Chindwara
(Placed in Library, See No. LT 9525/15/13)
- (xxii) Ballia-Etawah Gramin Bank, Ballia
(Placed in Library, See No. LT 9526/15/13)

- (xxiii) Arunachal Pradesh Rural Bank, Naharlagun
(Placed in Library, See No. LT 9527/15/13)
- (xxiv) Baroda Gujarat Gramin Bank, Bharuch
(Placed in Library, See No. LT 9528/15/13)
- (xxv) Andhra Pragathi Grameena Bank, Kadapa
(Placed in Library, See No. LT 9529/15/13)
- (xxvi) Narmada Jhabua Gramin Bank, Indore
(Placed in Library, See No. LT 9530/15/13)
- (xxvii) Kaveri Grammena Bank, Mysore
(Placed in Library, See No. LT 9531/15/13)
- (xxviii) Kashi Gomti Samyut Gramin Bank, Varanasi
(Placed in Library, See No. LT 9532/15/13)
- (xxix) Haryana Gramin Bank, Rohtak
(Placed in Library, See No. LT 9533/15/13)
- (xxx) Chaitanya Godavari Grameena Bank, Guntur
(Placed in Library, See No. LT 9534/15/13)

(8) A copy of the Statement (Hindi and English versions) of Market Borrowings by the Central Government during 2012-2013.

(Placed in Library, See No. LT 9535/15/13)

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9536/15/13)

- (b) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9537/15/13)

(10) A copy of the Liquidator's Report (Hindi and English versions) on voluntary winding up of Industrial Investment Bank of India Limited to the equity shareholders of IIBI, April, 2013.

(Placed in Library, See No. LT 9538/15/13)

(11) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2012-2013 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT 9539/15/13)

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

- (i) The Debts Recovery Appellate Tribunal, Allahabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 409(E) in Gazette of India dated 26th June, 2013.
- (ii) The Debts Recovery Appellate Tribunal, Chennai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 410(E) in Gazette of India dated 26th June, 2013.
- (iii) The Debts Recovery Appellate Tribunal, Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 411(E) in Gazette of India dated 26th June, 2013.
- (iv) The Debts Recovery Appellate Tribunal, Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 412(E) in Gazette of India dated 26th June, 2013.

(Placed in Library, See No. LT 9540/15/13)

- (v) The Debts Recovery Appellate Tribunal, Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment

- (Amendment) Rules, 2013 published in Notification No. G.S.R. 413(E) in Gazette of India dated 26th June, 2013.
- (vi) The Debts Recovery Tribunal, No.2 Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 414(E) in Gazette of India dated 26th June, 2013.
- (vii) The Debts Recovery Tribunal, No.1 Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 415(E) in Gazette of India dated 26th June, 2013.
- (viii) The Debts Recovery Tribunal, No.1 Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 416(E) in Gazette of India dated 26th June, 2013.
- (ix) The Debts Recovery Tribunal, No.2 Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 417(E) in Gazette of India dated 26th June, 2013.
- (x) The Debts Recovery Tribunal, Bangalore, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 418(E) in Gazette of India dated 26th June, 2013.
- (xi) The Debts Recovery Tribunal, Jaipur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 419(E) in Gazette of India dated 26th June, 2013.
- (xii) The Debts Recovery Tribunal, Nagpur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment

- (Amendment) Rules, 2013 published in Notification No. G.S.R. 420(E) in Gazette of India dated 26th June, 2013.
- (xiii) The Debts Recovery Tribunal, Cuttack, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 421(E) in Gazette of India dated 26th June, 2013.
- (xiv) The Debts Recovery Tribunal, Aurangabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 422(E) in Gazette of India dated 26th June, 2013.
- (xv) The Debts Recovery Tribunal, Allahabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 423(E) in Gazette of India dated 26th June, 2013.
- (xvi) The Debts Recovery Tribunal, Chandigarh, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 424(E) in Gazette of India dated 26th June, 2013.
- (xvii) The Debts Recovery Tribunal, Ernakulam, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 425(E) in Gazette of India dated 26th June, 2013.
- (xviii) The Debts Recovery Tribunal No.3, Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 426(E) in Gazette of India dated 26th June, 2013.
- (xix) The Debts Recovery Tribunal, Hyderabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment

- (Amendment) Rules, 2013 published in Notification No. G.S.R. 427(E) in Gazette of India dated 26th June, 2013.
- (xx) The Debts Recovery Tribunal, Jabalpur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 428(E) in Gazette of India dated 26th June, 2013.
- (xxi) The Debts Recovery Tribunal, No.1 Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 429(E) in Gazette of India dated 26th June, 2013.
- (xxii) The Debts Recovery Tribunal, No.2 Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 430(E) in Gazette of India dated 26th June, 2013.
- (xxiii) The Debts Recovery Tribunal, Patna, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 431(E) in Gazette of India dated 26th June, 2013.
- (xxiv) The Debts Recovery Tribunal, Guwahati, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 432(E) in Gazette of India dated 26th June, 2013.
- (xxv) The Debts Recovery Tribunal, No.2 Chennai Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 433(E) in Gazette of India dated 26th June, 2013.
- (xxvi) The Debts Recovery Tribunal, No.1 Chennai Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment

- (Amendment) Rules, 2013 published in Notification No. G.S.R. 434(E) in Gazette of India dated 26th June, 2013.
- (xxvii) The Debts Recovery Tribunal, Ahmedabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 435(E) in Gazette of India dated 26th June, 2013.
- (xxviii) The Debts Recovery Tribunal, No.III Delhi Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 436(E) in Gazette of India dated 26th June, 2013.
- (xxix) The Debts Recovery Tribunal, No. III Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 437(E) in Gazette of India dated 26th June, 2013.
- (xxx) The Debts Recovery Tribunal, Vishakhapatnam, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 438(E) in Gazette of India dated 26th June, 2013.
- (xxxi) The Debts Recovery Tribunal, Ranchi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 439(E) in Gazette of India dated 26th June, 2013.
- (xxxii) The Debts Recovery Tribunal, Pune, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 440(E) in Gazette of India dated 26th June, 2013.
- (xxxiii) The Debts Recovery Tribunal, Coimbatore, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment

(Amendment) Rules, 2013 published in Notification No. G.S.R. 441(E) in Gazette of India dated 26th June, 2013.

(xxxiv) The Debts Recovery Tribunal, Lucknow, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 442(E) in Gazette of India dated 26th June, 2013.

(xxxv) The Debts Recovery Appellate Tribunal (Procedure) Amendment Rules, 2013 published in Notification No. G.S.R. 119(E) in Gazette of India dated 22nd February, 2013.

(xxxvi) The Debts Recovery Tribunal (Refund of Court Fee) Rules, 2013 published in Notification No. G.S.R. 311(E) in Gazette of India dated 15th May, 2013.

(Placed in Library, See No. LT 9541/15/13)

(13) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

(i) The Securities Appellate Tribunal (Salaries, Allowance and other Terms and Conditions of the Presiding Officer and Other Members) Amendment Rules, 2013 published in Notification No. G.S.R. 369(E) in Gazette of India dated 12th June, 2013.

(ii) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/09/5738 in Gazette of India dated 17th May, 2013.

(iii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/12/6108 in Gazette of India dated 19th June, 2013.

(iv) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2013 published in Notification No. LAD-

NRO/GN/2013-14/03/5652 in Gazette of India dated 16th April, 2013.

- (v) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/32/4947 in Gazette of India dated 27th February, 2013.
- (vi) The Securities and Exchange Board of India [KYC (Know Your Client) Registration Agency] (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/35/6998 in Gazette of India dated 22nd March, 2013.
- (vii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/36/7368 in Gazette of India dated 26th March, 2013.

(Placed in Library, See No. LT 9542/15/13)

- (14) A copy of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 310(E) in Gazette of India dated 15th May, 2013 under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

(Placed in Library, See No. LT 9543/15/13)

- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 49 of the State Bank of India Act, 1955:-

- (i) The State Bank of India Administrator (Salary and Allowances) Rules, 2013 published in Notification No. G.S.R. 476(E) in Gazette of India dated 11th July, 2013.

- (2) The State Bank of India Committee (Procedure) Rules, 2013 published in Notification No. G.S.R. 477(E) in Gazette of India dated 11th July, 2013.

(Placed in Library, See No. LT 9544/15/13)

(16) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Sixth Amendment) Regulations, 2013 published in Notification No. G.S.R. 341(E) in Gazette of India dated 28th May, 2013.
- (ii) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 342(E) in Gazette of India dated 29th May, 2013.
- (iii) The Foreign Exchange Management (Manner of Receipt and Payment) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 343(E) in Gazette of India dated 29th May, 2013.
- (iv) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 345(E) in Gazette of India dated 29th May, 2013.
- (v) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 330(E) in Gazette of India dated 23rd May, 2013.
- (vi) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2013

published in Notification No. G.S.R. 384(E) in Gazette of India dated 20th June, 2013.

- (vii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 385(E) in Gazette of India dated 20th June, 2013.
- (viii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Ninth Amendment) Regulations, 2013 published in Notification No. G.S.R. 393(E) in Gazette of India dated 21st June, 2013.
- (ix) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Eighth Amendment) Regulations, 2013 published in Notification No. G.S.R. 195(E) in Gazette of India dated 1st April, 2013.
- (x) The Foreign Exchange Management (Guarantees) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 329(E) in Gazette of India dated 23rd May, 2013.

(Placed in Library, See No. LT 9545/15/13)

- (17) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 471(E) in Gazette of India dated 10th July, 2013 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(Placed in Library, See No. LT 9546/15/13)

- (18) A copy each of the following Notifications (Hindi and English versions) under Section 23D of the Regional Rural Banks Act, 1976:-

- (i) S.O. 1518(E) published in Gazette of India dated 12th June, 2013, regarding dissolution of Purvanchal Gramin Bank and Ballia Etawah Gramin Bank by reason of amalgamation.
- (ii) S.O. 1519(E) published in Gazette of India dated 12th June, 2013, regarding dissolution of Aryavart Kshetriya Gramin Bank and Shreyas Gramin Bank by reason of amalgamation.
- (iii) S.O. 1177(E) published in Gazette of India dated 9th May, 2013, regarding dissolution of Himachal Gramin Bank and Parvatiya Gramin Bank by reason of amalgamation.
- (iv) S.O. 1178(E) published in Gazette of India dated 9th May, 2013, regarding dissolution of MGB Gramin Bank and Jaipur Thar Gramin Bank by reason of amalgamation.
- (v) S.O. 1179(E) published in Gazette of India dated 9th May, 2013, regarding dissolution of Vidharbha Kshetriya Gramin Bank and Wainganga Krishna Gramin Bank by reason of amalgamation.
- (vi) S.O. 948(E) published in Gazette of India dated 12th April, 2013, regarding dissolution of Hadoti Kshetriya Gramin Bank, Baroda Rajasthan Gramin Bank and Rajasthan Gramin Bank by reason of amalgamation.
- (vii) S.O. 949(E) published in Gazette of India dated 12th April, 2013, regarding dissolution of Neelachal Gramya Bank, Kalinga Gramya Bank and Baitarni Gramya Bank by reason of amalgamation.
- (viii) S.O. 868(E) published in Gazette of India dated 1st April, 2013, regarding amalgamation of Aryavart Kshetriya Gramin Bank and Shreyas Gramin Bank as Gramin Bank of Aryavart.
- (ix) S.O. 869(E) published in Gazette of India dated 1st April, 2013, regarding amalgamation of Purvanchal Gramin Bank and Ballia Etawah Gramin Bank as Purvanchal Bank.

(Placed in Library, See No. LT 9547/15/13)

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.513(E) published in Gazette of India dated 29th July, 2013 together with an explanatory memorandum exempting central excise duty on the scheduled formulations as defined under the Drugs Price Control Order (DPCO), 2013 and which are subjected to re-printing, re-labeling, re-packing or stickering, in pursuance of the provisions contained in the said Order, in a premises which is not registered under the Central Excise Act, 1944 or the rules made thereunder.
- (ii) G.S.R.522(E) published in Gazette of India dated 31st July, 2013, together with an explanatory memorandum making certain amendments in two notifications, mentioned therein.
- (iii) G.S.R.372(E) published in Gazette of India dated 1^{3th} June, 2013, together with an explanatory memorandum making certain amendments in Notification No. 30/2012-C.E. dated 9th July, 2012.
- (iv) G.S.R.315(E) published in Gazette of India dated 16th May, 2013, together with an explanatory memorandum making certain amendments in five notifications, mentioned therein.
- (v) G.S.R.333(E) published in Gazette of India dated 23rd May, 2013 together with an explanatory memorandum rescinding Notification No. 145/1989-C.E., dated 19th May, 1989.
- (vi) G.S.R.334(E) published in Gazette of India dated 23rd May, 2013 together with an explanatory memorandum seeking to exempt indigenous goods when brought into duty free shops located in the arrival halls at the International Customs Airports from the factories of their manufacture situated in India for sale to passengers or members of crew arriving from abroad from the whole of the duty of

excise leviable thereon under the first schedule to the Central Excise tariff Act, subject to the conditions specified therein.

- (vii) G.S.R.358(E) published in Gazette of India dated 5th June, 2013 together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.
- (viii) G.S.R. 527(E) published in Gazette of India dated 2nd August, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-C.E. dated 17th March, 2012.
- (ix) G.S.R.524(E) published in Gazette of India dated 2nd August, 2013 exempting specified Packing Material bearing brand name or trade name of another person manufactured by a Small Scale Unit during the past period specified in the notification and not entitled to the grant of exemption under Notification No. 8/2003-Central Excise dated 1st March, 2003.

(Placed in Library, See No. LT 9548/15/13)

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.254(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum seeking to *provide* exemption on services *provided* against Focus Market scheme scrip from the whole of service tax leviable under Section 66B of the Finance Act, 1994.
- (ii) G.S.R.255(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum seeking to *provide* exemption on services *provided* against Focus Market scheme scrip

from the whole of service tax leviable under Section 66B of the Finance Act, 1994.

- (iii) G.S.R.256(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum seeking to provide exemption on services provided against Vishesh Krishi and Gram Udyog Yojana scrip from the whole of service tax leviable under Section 66B of the Finance Act, 1994.
- (iv) The Service Tax Voluntary Compliance Encouragement Rules, 2013 published in Notification No. G.S.R.304(E) in Gazette of India dated 13th May, 2013, together with an explanatory memorandum.
- (v) G.S.R.448(E) published in Gazette of India dated 1st July, 2013 together with an explanatory memorandum seeking to exempt service tax on services provided to SEZ authorised operations.
- (vi) G.S.R.373(E) published in Gazette of India dated 13th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 6/2013-Service Tax, dated 18th April, 2013.

(Placed in Library, See No. LT 9549/15/13)

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.194(E) published in Gazette of India dated 26th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (ii) G.S.R.214(E) published in Gazette of India dated 10th April, 2013 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of 'Sodium Nitrite', originating in, or

exported from European Union, upto and inclusive of the 10th April, 2014, pending outcome of Sunset Review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (iii) G.S.R.215(E) published in Gazette of India dated 10th April, 2013 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of 'Sulphur Black', originating in, or exported from People's Republic of China for a further period of one year *i.e.* upto and inclusive of the 10th April, 2014, pending outcome of Sunset Review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.240(E) published in Gazette of India dated 12th April, 2013 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Plain Gypsum Plaster Board, originating in, or exported from the Peoples Republic of China, Indonesia, Thailand, and United Arab Emirates, for a period of five years from the date of imposition of the provisional anti-dumping duty *i.e.* 7th June, 2012.
- (v) G.S.R.257(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 06/2011-Cus., dated 7th February, 2011.
- (vi) G.S.R.258(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum seeking to levy definitive anti-dumping duty at the rates specified therein, on imports of Soda Ash, originating in, or exported from, Russia and Turkey for a period of five years.
- (vii) G.S.R.275(E) published in Gazette of India dated 26th April, 2013 together with an explanatory memorandum seeking to modify anti-

dumping duty on Carbon black used in rubber applications, originating in, or exported from People's Republic of China and Thailand, Russia and Australia, pursuant to the final findings of the Mid-term Investigations of the Directorate General of Anti-dumping and Allied Duties.

- (viii) G.S.R.285(E) published in Gazette of India dated 3rd May, 2013 together with an explanatory memorandum seeking to withdraw levy of anti-dumping duty on imports of Phenol, originating in, or exported from Singapore and European Union imposed and to continue the levy of anti-dumping duty on imports of Phenol, originating in, or exported from South Africa, upto the 30th October, 2013.
- (ix) G.S.R.318(E) published in Gazette of India dated 16th May, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of peroxosulphate, originating in, or exported from People's Republic of China and Japan, for a further period of five years pursuant to the final findings of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (x) G.S.R.406(E) published in Gazette of India dated 25th June, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Acetone', originating in, or exported from Korea RP, for a further period of one year *i.e.* upto and inclusive of 9th June, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xi) G.S.R.407(E) published in Gazette of India dated 25th June, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Pentaerythritol, originating

in, or exported from Chinese Taipei, for a further period of one year *i.e.* upto and inclusive of 27th April, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.

- (xii) G.S.R.465(E) published in Gazette of India dated 5th July, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Rubber Chemicals, originating in, or exported from People's Republic of China for a further period of one year *i.e.* upto and inclusive of 4th May, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiii) G.S.R.466(E) published in Gazette of India dated 5th July, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Rubber Chemicals, originating in, or exported from Korea RP for a further period of one year *i.e.* upto and inclusive of 4th May, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiv) G.S.R.459(E) published in Gazette of India dated 3rd July, 2013 together with an explanatory memorandum seeking to impose anti-dumping duty for the purpose of final assessment on all import of 'Acetone', exported from M/s Chang Chun Plastics Co. Limited Chinese Taipei during the period from 20th April, 2011 to 29th May, 2012, which were subjected to provisional assessment by order *vide* Notification No. 44/2011-Customs, dated 27th May, 2011.
- (xv) G.S.R.460(E) published in Gazette of India dated 3rd July, 2013 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Poly Vinyl Chloride Paste Resin, originating in, or exported from European Union in

pursuance of the recommendations of the Designated Authority in the sunset review findings.

(Placed in Library, See No. LT 9550/15/13)

(22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.192(E) published in Gazette of India dated 26th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (ii) G.S.R.193(E) published in Gazette of India dated 26th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.253(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iv) G.S.R.301(E) published in Gazette of India dated 10th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (v) G.S.R.317(E) published in Gazette of India dated 16th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (vi) G.S.R.357(E) published in Gazette of India dated 5th June, 2013 together with an explanatory memorandum making certain

amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

- (vii) G.S.R.383(E) published in Gazette of India dated 19th July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (viii) G.S.R.468(E) published in Gazette of India dated 8th July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (ix) G.S.R.499(E) published in Gazette of India dated 22nd July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (x) G.S.R.500(E) published in Gazette of India dated 22nd July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (xi) The Customs Brokers Licensing Regulations, 2013 published in Notification No. G.S.R. 395(E) in Gazette of India dated 21st June, 2013, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 502(E) dated 23rd July, 2013.
- (xii) S.O.963(E) published in Gazette of India dated 15th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiii) S.O.988(E) published in Gazette of India dated 17th April, 2013 together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xiv) S.O.993(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 35/2013-Cus.(N.T.), dated 4th April, 2013.
- (xv) S.O.1054(E) published in Gazette of India dated 26th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvi) S.O.1083(E) published in Gazette of India dated 30th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvii) S.O.1121(E) published in Gazette of India dated 2nd May, 2013 together with an explanatory memorandum together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods..
- (xviii) S.O.1219(E) published in Gazette of India dated 15th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xix) S.O.1224(E) published in Gazette of India dated 16th May, 2013 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods.

- (xx) S.O.1306(E) published in Gazette of India dated 21st May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxi) S.O.1408(E) published in Gazette of India dated 31st May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxii) S.O.1456(E) published in Gazette of India dated 5th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 54/2013-Cus.(N.T.), dated 16th May, 2013.
- (xxiii) G.S.R.325(E) published in Gazette of India dated 21st May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxiv) G.S.R.491(E) published in Gazette of India dated 18th July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (xxv) G.S.R.521(E) published in Gazette of India dated 31st July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxvi) G.S.R.390(E) published in Gazette of India dated 20th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 92/2012-Cus.(N.T.), dated 4th October, 2012.

- (xxvii) G.S.R.316(E) published in Gazette of India dated 16th May, 2013 together with an explanatory memorandum making certain amendments in the five notifications, mentioned therein.
- (xxviii) G.S.R.371(E) published in Gazette of India dated 13th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 93/2009-Cus., dated 11th September, 2009.
- (xxix) G.S.R.472(E) published in Gazette of India dated 10th July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 92/2012-Cus.(N.T.), dated 4th October, 2012.
- (xxx) S.O.1465(E) published in Gazette of India dated 6th June, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxxi) S.O.1176(E) published in Gazette of India dated 9th May, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2013-Cus. (N.T.), dated 10th April, 2013.
- (xxxii) S.O.1515(E) published in Gazette of India dated 12th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 59/2013-Cus. (N.T.), dated 6th June, 2013.
- (xxxiii) S.O.1526(E) published in Gazette of India dated 13th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 59/2013-Cus. (N.T.), dated 6th June, 2013.

- (xxxiv) S.O.1537(E) published in Gazette of India dated 14th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xxxv) S.O.1771(E) published in Gazette of India dated 20th June, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods.
- (xxxvi) S.O.1833(E) published in Gazette of India dated 24th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xxxvii) S.O.1842(E) published in Gazette of India dated 25th June, 2013, together with an explanatory memorandum regarding tariff value on areca nuts has been fixed based on contemporary import prices.
- (xxxviii) S.O.1869(E) published in Gazette of India dated 27th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xxxix) S.O.1871(E) published in Gazette of India dated 28th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xl) S.O.2004(E) published in Gazette of India dated 4th July, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xli) S.O.2165(E) published in Gazette of India dated 15th July, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xlii) S.O.2191(E) published in Gazette of India dated 18th July, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xliii) G.S.R.509(E) published in Gazette of India dated 26th July, 2013 together with an explanatory memorandum making certain amendments in four notifications, mentioned therein.
- (xliv) G.S.R.528(E) published in Gazette of India dated 2nd August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012 together with a corrigendum published in Notification No. G.S.R. 542(E) dated 13th August, 2013.

(Placed in Library, See No. LT 9551/15/13)

(23) A copy of Notification No. G.S.R.525(E) published in Gazette of India dated 2nd August, 2013 together with an explanatory memorandum exempting from registration, unregistered premises used for affixing a sticker or reprinting or relabeling or re-packing specified pharmaceutical products with lower ceiling price to comply with the notifications issued by National Pharmaceutical Pricing Authority under Drugs (Prices Control) Order, 2013 Subject to specified conditions under sub-rule (2) of Rule 9 of the Central Excise Rules, 2002.

(Placed in Library, See No. LT 9552/15/13)

(24) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 15 of 2013)-Department of Revenue-Direct Taxes for the year ended March, 2012.

(Placed in Library, See No. LT 9553/15/13)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2013) (Indirect Taxes-Central Excise and Service Tax)-Compliance Audit for the year ended March, 2012.

(Placed in Library, See No. LT 9554/15/13)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 18 of 2013)-Performance Audit of Preservation and Conservation of Monuments and Antiquities, Ministry of Culture, for the year ended March, 2012.

(Placed in Library, See No. LT 9555 /15/13)

... (*Interruptions*)

12.01 ¼ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 52nd Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Department of Revenue, Ministry of Finance*

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): In pursuance of insertion of new Direction 73-A after directions 73 by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II dated 1st September, 2004, I deem it my privilege to lay a statement on the status of implementation of recommendations contained in 52nd Report of Standing Committee on Finance (15th Lok Sabha) on Demands for Grants for the financial years 2012-13, relating to the Department of Revenue, Ministry of Finance.

2. The Standing Committee on Finance presented the 52nd Report to Lok Sabha on 24th April, 2012.

3. In the 52nd Report, the Committee deliberated various issues relating to Department of Revenue and made 21 recommendations, where action was called on the part of the Government. Inter-alia, the recommendations relate to Savings, Collection of taxes, Evasion of Service Tax, Tax-GDP Ratio, Revenue foregone, Refund cases and interest paid on refunds, Pendency of Appeals under Taxes, Arrears of Revenue, Shortage of staff, Harassment of Tax-payers etc. The action taken replies on these recommendations were furnished to the Committee on 24th July, 2012.

* Laid on the Table and also placed in Library, See No. LT 9556/15/13.

4. The Statement reflecting the current status of implementation of the recommendations contained in the 52nd Report of Standing Committee on Finance is being laid on the Table of the House.

5. I would not like to take valuable time of the House to read out the contents of the Statement, I would request that these may be taken as read.

... (*Interruptions*)

12.01 ½ hrs.**(ii) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2012-13), pertaining to the Ministry of Tribal Affairs***

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay the statement on the status of implementation of recommendations contained in the Twenty fifth Report of the Standing Committee on Social Justice & Empowerment on Demands for Grants (2012-13) relating to the Ministry of Tribal Affairs, on the direction of the Hon'ble Speaker, Lok Sabha, in pursuance of the Direction- 73A of the Directions by Hon'ble Speaker, Lok Sabha under Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Social Justice & Empowerment examined the demands for grant? of the Ministry of Tribal Affairs for the year 2012-13 and presented their Twenty fifth Report in this regard to Parliament on 2nd May, 2012.

The report contained 16 recommendations. The present status of implementation of all the 16 recommendations made by the Committee is indicated in the Annexure, which is laid on the Table of the House.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9557/15/13.

12.02 hrs.**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 1924
DATED 8.3.2013 REGARDING HUMAN DEVELOPMENT INDEX ***

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): I beg to lay the following statement:

In reply to the Lok Sabha Unstarred Question No.1924 for 8th March, 2013, asked by Dr. Ratna De (Nag) regarding Human Development Index, due to some typographical error, the number given in reply to parts (c) and (d) for MMR has been shown as 1000/100,000 instead of 100/100,000.

The correct reply of the question is annexed.

The correction has been made in the reply to Lok Sabha Unstarred Question No.1924 answered on 8th March, 2013, as soon as the inaccuracy came to the notice.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9558/15/13.

12.02 ½ hrs.**MOTION RE: SUSPENSION OF MEMBERS FROM
THE SERVICE OF LOK SABHA**

MADAM SPEAKER: Shri Kamal Nath, Item No.15.

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam Speaker, I am not pressing the Motion... (*Interruptions*)

MADAM SPEAKER: Since the hon. Minister is not pressing the Motion, we will move on to the next item. Shri P. Chidambaram.

... (*Interruptions*)

12.02 ¾ hrs.**DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2013-14***

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 2013-2014.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9559/15/13.

12.03 hrs**MATTERS UNDER RULE 377***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to provide financial assistance to Kerala to repair dilapidated roads following heavy rains in the State

SHRI N. PEETHAMBARA KURUP (KOLLAM): Due to heavy rains for the last one month almost all roads including the national highways in Kerala are in a dilapidated condition. Pits and pot holes are causing a number of road accidents in the State.

Kerala has successfully completed the first phase of Pradhan Mantri Gram Sadak Yojana. Therefore, the second phase of Pradhan Mantri Gram Sadak Yojana in Kerala should include the Project for construction of 1500 km road. Requisite allocation of funds along with necessary sanction for the project should be accorded to Kerala by the Central Government on priority basis. Repair of the rain devastated roads in Kerala will be a great help in reducing the road accidents, loss of precious lives and serious injuries of the road travellers. It is, therefore, requested that required funds may kindly be released from the Centre to construct/repair roads in Kerala.

* Treated as laid on the Table.

**(ii) Need to set up a Jawahar Navodaya Vidyalaya in
Sultanpur Parliamentary Constituency, Uttar Pradesh**

डॉ. संजय सिंह (सुल्तानपुर): मेरे संसदीय क्षेत्र सुल्तानपुर में नये जिले का गठन होने के बाद सुल्तानपुर में एक नवोदय विद्यालय स्वीकृत हुआ था । उक्त विद्यालय को स्वीकृत हुए चार साल बीत गए हैं परंतु भूमि के न मिलने के कारण उपरोक्त नवोदय विद्यालय की स्थापना अभी तक नहीं हुई है जिसके कारण सुल्तानपुर के ग्रामीण क्षेत्र के प्रतिभाशाली छात्रों को नवोदय विद्यालय से वंचित होना पड़ रहा है । ग्रामीण क्षेत्र के प्रतिभाशाली छात्रों की प्रतिभा को आगे बढ़ाने एवं उनका देश को लाभ देने के लिए नवोदय विद्यालय को सुल्तानपुर जिले में स्थापित किया जाना अति आवश्यक है ।

मेरा सरकार से अनुरोध है कि उत्तर प्रदेश के मेरे संसदीय क्षेत्र सुल्तानपुर में एक नवोदय विद्यालय शीघ्र स्थापित किया जाए ।

(iii) Need to shift the Capital of Maharashtra from Mumbai to Nagpur

SHRI VILAS MUTTEMWAR (NAGPUR): As per the established principle of economic law, growth usually takes place around an established centre of growth, it is a fact that areas and cities adjoining the new state capitals formed after 1960 have benefitted immensely in terms of development due to their geographical proximity.

Nagpur is the only city in the country which lost its capital status after the formation of new States in 1960. Prior to 1960, Nagpur city held the status of being an ethnic, historical and commercial capital of Central India for more than 300 years. Despite the clear recommendations of the States Reorganization Commission (1955) in favour of creating a separate Vidarbha State with its capital as Nagpur, the Vidarbha region was included as part of Maharashtra thereby relinquishing Nagpur's capital status. The people of Vidarbha were solemnly assured through agreements and constitutional provisions that the importance and status of Nagpur city will be maintained in the future and the Vidarbha region will be developed equitably along with other parts of Maharashtra.

Government's statistics clearly prove that in the past 53 years since the Vidarbha region was merged in Maharashtra State, the natural growth rate of the Nagpur city and the region based on its potential and natural resources has slowed down drastically. In comparison, capital cities formed after 1960 such as Bhopal, Hyderabad, Bangalore, Thiruvananthapuram have benefitted in terms of development and growth. Even the neighbouring city of Raipur which was accorded capital status of Chattisgarh State only 12 years back has rapidly progressed and surpassed Nagpur in all growth parameters.

The people of Vidarbha are seeking justice against the years of neglect and lop-sided development. Therefore, I would urge upon the Hon'ble Prime Minister and the Central Government to shift the capital of Maharashtra from Mumbai to Nagpur for the next 50 years as this will serve the dual purpose of development of the neglected region of Vidarbha and also help to decongest the already overcrowded city of Mumbai. This will also be in accordance with the policy of decentralization of power as followed by the Central Government. Shifting of capital to Nagpur will bring the people of the region closer to the capital and thereby facilitating good governance, quick redressal of their grievances and micro management of local problems.

(iv) Need to introduce a train service with sufficient passenger bogies between Merta Road Junction and Merta City in Rajasthan

श्री गोपाल सिंह शेखावत (राजसमंद) : मेरे लोक सभा क्षेत्र के अंतर्गत आने वाले उत्तर-पश्चिमी रेलवे के जोधपुर डिवीजन में स्थित मेड़ता रोड़ जंक्शन से मेड़ता सिटी शहर तक एक 15 किलोमीटर की रेल लाइन पर वर्तमान समय में एक रेल यात्री सुविधा के नाम पर चल रही है । दर्जनों रेलगाड़ियां दिन-रात मेड़ता रोड़ जंक्शन पर बीकानेर, जोधपुर तथा जयपुर होती हुई देशभर में जाती हैं । इन रेलों से प्रतिदिन हजारों यात्री मेड़ता सिटी आते हैं । आमान परिवर्तन से पूर्व इस सेक्शन पर एक कई डिब्बों की गाड़ी पूरे दिन आती-जाती रहती थी परंतु अब आमान परिवर्तन के बाद एक रेल कुछ फेरों के साथ चल रही है जो जरूरत के मुताबिक पर्याप्त नहीं है । लोगों को काफी तकलीफ हो रही है एवं आए दिन यात्रियों में मारपीट तथा महिलाओं को तकलीफ होती है ।

इस संबंध में सरकार से मेरी प्रार्थना है कि पूर्व की तरह इस रेल लाइन पर अधिक डिब्बों वाली रेलगाड़ी चलाई जाए ।

(v) Need to take necessary measures to protect people from attacks by wild elephants in Chickmagalur and Hassan districts of Karnataka and also ensure timely payment of compensation to victims' families

SHRI K. JAYAPRAKASH HEGDE (UDUPI-CHICKMAGALUR): I would like to draw the attention of the Union Government through you towards the incidents of attacks by wild animals on civil population in Karnataka particularly in Chickmagalur & Hassan Districts.

As many as 129 people have lost their lives by attacks by wild animals during the last three years in Karnataka. The year-wise deaths caused by wild animals are : 2010-11 (41, 2011-12 (22) 2012-13 (50) and 16 so far in the current year.

Out of 520 injured people in the attacks, 51 are left permanently disabled. On the other hand, wild animals are also at the receiving end. 203 wild animals have been killed since 2010-11. It is a matter of great concern that people in villages are in panic and in anger due to regular crop damage and loss of property by wild elephants. People in various districts of the State have been facing these problems for decades now. But permanent solution is still not in sight till date.

On the other hand, compensation to those who die in elephant attacks has not been given to victims' families.

Hence, I would like to urge the Union Government to check the increase in the incidents of elephant attack and take steps to ensure early payment of compensation to the victims' families. I would also like to urge the Government to take steps to protect wild-life including elephants by relocating them to safer locations.

(vi) Need to allocate and release sufficient funds for construction of proposed Bangalore-Kengeri-Kanakapura-Chamarajanagar railway line project in Karnataka

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): I would like to draw the attention of the Union Government towards the expeditious construction of new railway line connecting Chamarajanagar to Bangalore via Kollegal, Malavalli and Kanakapura –Kengeri.

The Bangalore-Satyamangala via Kanakapura new Railway line project was sanctioned by the Railway Board during 2007 and the Hon'ble Minister of Railways also announced in his Budget Speech for the year 2013-14 to resume the work in non-forest section in Phase-I. The survey work from Bangalore to Chamarajanagar has been completed. The Railway Project from Bangalore-Chamarajanagar via Kengeri-Kanakapura-Malavalli-Kollegal-Yelandur will provide rail connectivity to tourist places and many Industrial projects are being developed in surrounding areas. The fact that above 50% of the construction cost and free land for Bangalore-Chamarajanagar via Kengeri-Kanakapura-Malavalli-Kollegal-Yelandur new Railway Line will be provided by the State Government has been communicated by the Chief Minister and also by the Chief Secretary of Karnataka State to Hon'ble Union Minister of Railways and Railway Ministry Officers, respectively.

I, therefore, request the Hon'ble Minister for Railways to allocate and release the sufficient funds and to implement the proposed Bangalore-Kengeri-Kanakapura-Chamarajanagar Railway Line project at the earliest to enable the people of my Parliamentary Constituency to commute daily on this route for various purposes.

**(vii)Need to probe into misappropriation of funds meant for
Indira Awas Yojana in Odisha**

SHRI HEMANAND BISWAL (SUNDARGARH): CAG has exposed the Indira Awas Yojana scams amounting to Rs. 250 crore in Odisha. The misappropriation is related to four districts. It is suspected that such manipulations have taken place in Sundargarh District in my constituency. It is reported that the State Government has submitted utilization certificates through fraudulent means and payments are made to beneficiaries without any construction of houses. The State Government did not provide its matching share in times in this context. The Ministry of Rural Development may examine the CAG report and initiate steps to unearth the misappropriation of funds in the State. The flagship programme of the Union Government for housing to rural people has failed miserably due to lack of transparency.

(viii) Need to protect the interest and livelihood of people living in the surroundings of religious and historical sites while implementing conservation and preservation schemes meant for such sites

श्री हरी माझी (गया): मैं केन्द्र सरकार का ध्यान बिहार राज्य में महात्मा बुद्ध की तपोभूमि बोधगया स्थित महाबोधि मंदिर में सिलसिलेवार बम विस्फोटों पर चिंता की ओर दिलाना चाहता हूँ। बम विस्फोट के बाद सुरक्षा में लिए गए कुछ कदम उठाए गए हैं। बोधगया मंदिर की चार-दीवारी के बाहर सुरक्षा के कारण आम रास्ता भी बंद कर दिया गया है। रास्ता बंद होने के कारण जनता में आक्रोश है। बोधगया मठ के आसपास निजी भूमि तथा मठ की भूमि पर बसे व्यापारियों की दुकानों को तोड़ दिया गया है, ये व्यापारी कई वर्षों से यहां दुकानें लगा रहे थे, उनको हटा दिया गया, जिसके कारण लोग बेरोजगार हो गए हैं, इसके कारण व्यापारी वर्ग में भारी रोष है। मेरा केन्द्र सरकार से अनुरोध है कि धार्मिक स्थलों की सुरक्षा के लिए आवश्यक कदम उठाए जाएं, लेकिन स्थानीय लोगों के हितों को ध्यान में रखा जाए, साथ ही व्यापारियों के रोजगार का भी ध्यान रखा जाए।

**(ix) Need to protect and preserve the megalithic site
Hirebenkal in Karnataka**

SHRI SHIVARAMA GOUDA (KOPPAL): I would like to draw the attention of the Government to an archaeologically important site Hirebenkal, which is one of the large megalithic sites in Karnataka. Hirebenkal is situated in south east of my parliamentary constituency, Koppal district. There are hundreds of large stone monuments that were built about 5,000 years ago. There are 400 funerary monuments of granite structure. According to scholars megalithic monuments have also served a ritualistic purpose. This megalithic site covers nearly a stretch of one kilometre. The site is a picturesque mosaic of greens and browns. The site is having a very beautiful landscape with megalithic monuments. Hirebenkal also has evidence of ancient habitations. Archaeologists have unearthed rich cultural materials in this site. It also has rock art from neolithic to early history times. Rock shelters have lively paintings depicting dancing, hunting etc.

Hence, I request the union Government to issue necessary instructions to the concerned authority to take steps to protect and preserve the Hirebankal as an important megalithic site.

(x)Need to set up a Kendriya Vidyalaya in Chikkodi town in Belgaum district, Karnataka

SHRI RAMESH VISHWANATH KATTI (CHIKKODI): There is no Kendriya Vidyalaya (KV) in Chikkodi Parliamentary Constituency of Karnataka and hence there is huge demand for opening of new Kendriya Vidyalaya under Civil Sector at Chikkodi town of Belgaum District, Karnataka. The Chikkodi town is Headquarters of my Parliamentary Constituency and also headquarters of Chikkodi Education District. More than 13,500 Central Government employees (including Ex. Servicemen and undertaking institutions) & more than 15,000 State Government employees are working in Chikkodi Parliamentary Constituency. Due to non-availability of KV at Chikkodi, many employees are not showing interest to work at Chikkodi.

The district administration, Belgaum has submitted the proposal for opening of a new Kendriya Vidyalaya under Civil Sector with an assurance of providing temporary accommodation for immediate opening of school and 8.00 acres of land for permanent establishment of KV in Chikkodi as per the norms of Kendriya Vidyalaya Sangathan (KVS). The KVS authorities have found feasibility of the said proposal and needs the approval of Central Government urgently to open the school from coming academic year 2013-14. The said proposal is pending for the last two years and I want to know when this proposal will be approved by the Government of India. I would also like to know the time-frame within which Kendriya Vidyalaya is like to be opened at Chikkodi town.

**(xi) Need to set up an airport in Sagar,
Madhya Pradesh**

श्री भूपेन्द्र सिंह (सागर): मध्य प्रदेश के बुंदेलखंड में सागर संभागीय मुख्यालय है। जहाँ डॉ हरीसिंह गौर केन्द्रीय विश्वविद्यालय, जवाहरलाल नेहरू पुलिस अकादमी तथा विधि विज्ञान प्रयोगशाला है। सागर जिले के बीना में भारत-ओमान रिफायनरी तथा उससे जुड़े कई कारखाने स्थापित हैं। सागर संभाग के पाँचों जिलों में प्रचुर मात्रा में खनिज हैं। इसके साथ ही सागर के निकट हवाई पट्टी है, परंतु सागर में हवाई अड्डा नहीं होने के कारण देश के बड़े उद्योगपति बुंदेलखंड में अपने उद्योग स्थापित नहीं कर रहे हैं। केन्द्र सरकार ने विगत दिनों देश भर में कम लागत वाले 51 नए छोटे हवाई अड्डे का निर्माण करने का निर्णय लिया है, जिसमें सागर को शामिल नहीं किया गया है। अतः अनुरोध है कि छोटे हवाई अड्डे निर्माण करने की योजना में सागर को शामिल किया जाए।

(xii) Need to provide adequate compensation to farmers who suffered crop-damage due to drought as well as heavy rains in Vidarbha region of Maharashtra

श्री प्रतापराव गणपतराव जाधव (बुलढाणा): दुनिया में सबसे अधिक संख्या में आत्महत्या करने वाले किसानों के विदर्भ इलाके के 11 जिलों में मई-जून में सूखे से अकाल पड़ा जिसमें विदर्भ क्षेत्र में खेती के साथ उनके मौसमी, अनार, सन्तरे के पेड़ सूख गये। विदर्भ का किसान सूखे की मार सहन नहीं कर पाया था कि मानसून में अति वर्षा से किसानों की खरीफ फसल बह गई। छोटी नदियों के आधे किलोमीटर दायरे में और बड़ी नदियों के एक किलोमीटर दायरे में काली मिट्टी और रेत भर गई और लोगों के खेतों का पता नहीं चला। विदर्भ में बारिश का औसत 300 मिली लीटर है परंतु इस बार विदर्भ में 900 मिली लीटर पानी बरसा है। अकेले 14 घंटे में 419 मिली लीटर पानी मेरे संसदीय क्षेत्र बुलढाणा के लोनार तहसील में बरसा, जो चेरापूंजी की बारिश के रिकार्ड को भी तोड़ गया। विदर्भ के किसानों की खड़ी फसल बह गई। आज विदर्भ के किसानों को अति वर्षा से पीने के पानी की दिक्कत हो रही है और महामारी की काफी आशंका है। खेद की बात है कि महाराष्ट्र राज्य और केन्द्र सरकार ने विदर्भ को पर्याप्त रूप से सहायता नहीं पहुंचाई। किसान समस्याओं से जूझ रहे हैं एवं अभी हाल ही में तीन चार किसानों ने आत्महत्या भी कर ली है।

सरकार से अनुरोध है कि जिन किसानों की फसल सूखे एवं अति बरसात से नष्ट हुई उनको समुचित मुआवजा दिया जाए और किसानों में राहत कार्य को तेजी से किया जाए।

MADAM SPEAKER: The House stands adjourned to meet at 12.30 p.m.

12.04 hrs

*The Lok Sabha then adjourned till Thirty Minutes past
Twelve of the Clock.*



12.30 hrs

*The Lok Sabha re-assembled at Thirty Minutes past
Twelve of the Clock.*

(Madam Speaker in the Chair)

... (Interruptions)

12.30 ¼ hrs

*At this stage, Shri K. Narayan Rao and some other hon. Members came
and stood on the floor near the Table)*

... (Interruptions)

12.30 ½ hrs

**SUSPENSION OF MEMBERS FROM THE SERVICE OF THE HOUSE
UNDER RULE 374 A**

MADAM SPEAKER: Sarvashri A. Sai Prathap, N. Kristappa, Anantha Venkatarami Reddy, L. Rajagopal, M. Sreenivasulu Reddy, M. Venugopala Reddy, Aruna Kumar Vundavalli, K. Narayan Rao, G.V. Harsha Kumar, K. Bapiraju, Sabbam Hari and Dr. N. Sivaprasad, I name you under Rule 374(A).

You may forthwith withdraw from the precincts of the House.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, at 11 a.m.

12.31 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Saturday, August 24, 2013/Bhadrapada 2, 1935 (Saka).*

